

O.A. No. 469/2000.

02.05.2000.

Hon' Mr. S.Biswas, A.M.

Sri R.K. Nigam, learned counsel for the applicant seeks the limited remedy of a direction to the respondent No 2 for disposal of the petition to be made in the light of submissions made in the O.A. It has been mentioned that the order dated 27.4.2000 was not made in accordance with chapter II of transfer and posting circular ' part 59-60 and copy of the letter dated 21.04.93 has annexed to the petition.

~~Since O.A is disposed of~~ ^{within the} ~~with the~~
~~direction that the respondent No.2 take~~ ^{within 4 weeks from today}
~~on file a representation on the above~~
~~points and disposed of the same with~~
~~reasoned order before relieving the~~ ^{if it becomes necessary}
~~applicant.~~ The application is disposed of at admission stage.

Words 'if it becomes necessary deleted by order dt. 24.05.2000.

S. B.

No costs.

S. Biswas
A.M.

/Anand/